



RRD/RD-II/RP/2268/8893/2025

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks & Mutual Funds in India**

Sub: Remittance of attached amount under Attachment Proceeding Nos. 14908 & 14909 of 2025

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 8893 of 2025 dated 09.09.2025** had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of **Alkesh Narware (PAN: BQCPN5590D)** [“Defaulter”] against the total due of Rs. 26,01,000/- (Rupees Twenty Six Lakh One Thousand only) with further interest, all costs, charges and expenses, etc.;
2. Whereas Notice of Demand dated 09.09.2025 has been sent to Defaulter and Notice of Attachment of Bank Account(s) dated 25.09.2025 has been issued to you/Bank.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 26,26,000/- (Rupees Twenty Six Lakh Twenty Six Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in **para 3** above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulters lying with your Mutual Fund and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS “SEBI RECOVERY PROCEEDS” A/c No. **SEBIRRDPE8893** of ICICI Bank, IFS Code – **ICIC0000106** immediately and intimate the remittance details by email to recoveryho@sebi.gov.in / ravindrap@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

5. **If the defaulter is not having any type of account / folios with you, the same need not be informed to SEBI**

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6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai this 23rd day of October 2025.

SEAL

Digitally signed
by PANKAJ
YUVARAJ
Date: 2025.10.23
17:42:37 +05'30'

PANKAJ
YUVARAJ
SHINDE
J SHINDE

RECOVERY OFFICER

पंकज युवराज शिंदे
PANKAJ YUVARAJ SHINDE
उप. महाप्रबध्यकारी और वसूली अधिकारी
Dy. General Manager & Recovery Officer
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
मुंबई / Mumbai